

**GOVERNMENT OF INDIA  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. -1701  
ANSWERED ON 10.12.2025**

**Constitution of the Consultative Committee**

**1701 Shri Asaduddin Owaisi:**

**Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:**

- a) Whether the Ministry has constituted a Consultative Committee for the Ministry of Minority Affairs for the 18<sup>th</sup> Lok Sabha**
- b) if so, the details of the composition of the Committee and its meetings as on date;**
- c) if not, the reason for the delay in its constitution, despite other Ministry-specific Consultative committees being operational;**
- d) the criteria and procedures adopted for the constitution of such consultative committees;**
- e) the timeline for the constitution of the Consultative Committee for the Ministry of Minority Affairs; and**
- f) the measures taken by the Ministry to ensure that the committee holds regular meetings as per the guidelines?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS  
(SHRI ARJUN RAM MEGHWAL)**

**(a) No.**

**(b) Does not arise.**

**(c) to (f) To constitute a Consultative Committee for a Ministry, minimum 10 Members of Parliament are required to indicate their preference for it. Consultative Committee for Ministry of Minority Affairs could not be constituted for 18<sup>th</sup> Lok Sabha for want of preferences from sufficient number of Members of Parliament.**

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